CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Bhanu Bhushan, Member
- 2. Shri R. Krishnamoorthy, Member

Petition No. 147/2007

In the matter of

Approval of final transmission tariff for 400 kV D/C Muzaffarpur-Gorkhpur transmission line in Eastern-Northern inter-connector, associated with Tala Hydro Electric Project, East-North inter-connector and Northern Region transmission system for the period from 1.9.2006 to 31.3.2009.

And in the matter of

Powerlinks Transmission Ltd., New Delhi

..Petitioner

Vs

- 1. Power Grid Corporation of India Limited, Gurgaon
- 2. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
- 3. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
- 4. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
- 5. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
- 6. Punjab State Electricity Board, Patiala
- 7. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
- 8. Uttar Pradesh Power Corporation Ltd, Lucknow
- 9. Power Development Department, Govt. of J&K, Jammu
- 10. Delhi Transco Ltd, New Delhi
- 11. Himachal Pradesh State Electricity Board, Shimla
- 12. Chief Engineer, Chandigarh Administration, Chandigarh
- 13. Uttaranchal Power Corporation Ltd, Dehradun
- 14. North Central Railway, Allahabad
- 15. BSES Yamuna Power Ltd., Delhi
- 16. BSES Raidhani Power Ltd., New Delhi
- 17. North Delhi Power Limited, New Delhi
- 18. West Bengal State Electricity Board, Kolkata
- 19. Damodar Valley Corporation, Calcutta
- 20. Bihar State Electricity Board, Patna
- 21. Grid Corporation of Orissa Ltd., Bhubaneshwar
- 22. Power Department, Govt. of Sikkim, Gangtok
- 23. Jharkhand State Electricity Board, Ranchi

.....Respondents

Petition No. 148/2007

And in the matter of

Approval of final transmission tariff for 400 kV D/C Siliguri-Purnea transmission line, 400 kV D/C Purnea-Muzaffarpur (BSEB) transmission line in Eastern Region associated with Tala Hydro Electric Project, East-North inter-connector and Northern Region transmission system for the period from 1.9.2006 to 31.3.2009.

And in the matter of

Powerlinks Transmission Ltd., New Delhi

..Petitioner

Vs

- 1. Power Grid Corporation of India Limited, Gurgaon
- 2. West Bengal State Electricity Board, Kolkata
- 3. Damodar Valley Corporation, Kolkata
- 4. Bihar State Electricity Board, Patna
- 5. Grid Corporation of Orissa Limited, Bhubaneshwar
- 6. Power Department, Govt. of Sikkim, Gangtok
- 7. Jharkhand State Electricity Board, Ranchi

...Respondents

Petition No. 149/2007

And in the matter of

Approval of final transmission tariff for 400 kV D/C Gorakhpur-Lucknow transmission line and 400 kV D/C Bareilly-Mandola line associated with Tala Hydro Electric Power, East-North inter-connector and Northern Region transmission system for the period from 1.8.2006 to 31.3.2009 and 1.5.2006 to 31.3.2009 respectively.

And in the matter of

Powerlinks Transmission Ltd., New Delhi

..Petitioner

Vs

- 1. Power Grid Corporation of India Limited, Gurgaon
- 2. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
- 3. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
- 4. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
- 5. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
- 6. Punjab State Electricity Board, Patiala
- 7. Harvana Vidyut Prasaran Nigam Ltd, Panchkula
- 8. Uttar Pradesh Power Corporation Ltd, Lucknow
- 9. Power Development Department, Govt. of J&K, Jammu
- 10. Uttar Pradesh Power Corporation Ltd., Lucknow
- 11. Delhi Transco Ltd, New Delhi
- 12. BSES Yamuna Power Ltd., Delhi
- 13. BSES Rajdhani Power Ltd., New Delhi
- 14. North Delhi Power Limited, New Delhi
- 15. Chief Engineer, Chandigarh Administration, Chandigarh
- 16. Uttaranchal Power Corporation Ltd, Dehradun
- 17. North Central Railway, Allahabad

.....Respondents

The following were present:

- 1. Shri S. Datta, PTL
- 2. Shri Suresh Sachdev, PTL
- 3. Shri J.B.Mondali, PTL
- 4. Shri R.L.Agnihotri, PTL
- 5. Shri B.A.Choudhary, PTL
- 6. Ms.Nita Jha, PTL
- 7. Shri Parveen Kumar, PTL

- 8. Shri S.N.Singh, UPPCL
- 9. Shri V.V.Sharma, PGCIL
- 10. Shri Prashant Sharma, PGCIL
- 11. Shri B.C.Pant, PGCIL
- 12. Shri A.K.Nagpal, PGCIL
- 13. Shri M.G.Ramachandran, Advocate, PGCIL
- 14. Shri R.B.Sharma, Advocate, BSEB
- 15. Shri Bharat Sharma, NDPL
- 16. Shri R.K.Arora, HPGC
- 17. Shri T.P.S.Bawa, PSEB

ORDER (DATE OF HEARING: 10.1.2008)

The petitioner, Powerlinks Transmission Limited has made these applications for approval of transmission tariff in respect of its Eastern and Northern Region transmission systems from the date of commercial operation of the respective transmission line and up to 31.3.2009 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004.

- 2. Heard the representatives of the petitioner and the respondents present. The counsel of BSEB and representatives of the PSEB and HPGC requested for supply of copy of the petitions as they had not received them. The petitioner is directed to serve copy of the petitions on the respondents latest by 25.1.2008 who may file their replies by 15.2.2008, with a copy to the petitioner.
- 3. After considering the applications and the oral submissions made at the hearing, we observe that certain additional information is required from the petitioner. The petitioner is accordingly directed to submit the following information latest by 10.2.2008 with an advance copy to the respondents, separately in each case.
 - (i) Loan agreements of IFC, ADB, IDFC and SBI;

- (ii) A certificate, duly signed by the Auditors, certifying cost of land, transmission line, sub-station and PLCC;
- (iii) Clarification regarding the basis for apportionment of cost as it has been stated that the apportionment is as `As per RCE` though RCE submitted does not given assets-wise approved cost;
- (iv) Clarification in respect of changes in apportionment of approved cost to various assets furnished in the petitions for determination of provisional transmission tariff and the present petitions;
- (v) Clarification in respect of significant increase in expenditure on colony as compared to that envisaged in the RCE; and
- (vi) Explanation on capitalization of expenditure under the head `establishment` after date of commercial operation giving details of nature of expenditure.

Petition No. 147/2007

Whether evacuation of power from Tala HEP had been affected due to two months delay in commercial operation of the transmission line.

Petition No. 148/2007

(i) Whether evacuation of power from Tala HEP had been affected due to two months delay in commercial operation of the transmission line; and

- (ii) Break-up of cost in respect of 400 kV transmission line and 220 kV transmission line to facilitate comparison of cost of the assets.
- 4. List these petitions on 21.2.2008 for further directions.

Sd/-(R.KRISHNAMOORTHY) MEMBER New Delhi dated the 14th January 2008 sd/-(BHANU BHUSHAN) MEMBER